

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. II

**Service Tax Appeal No. 20699 of 2014**

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-DIVIV-APP-HAB-053-13-14 dated 28.11.2013 passed by the Commissioner (Appeals), Central Tax, Mysore]

**KRL Infratech (India) Ltd**  
68, Ballygunge Circular Road, 10A,  
Annapuran Apartments,  
Kolkata, West Bengal - 700019

**.....Appellant**

*VERSUS*

**Commissioner of CE & ST, Mysore**  
S-1, S-2, Vinaya Marga,  
Siddhartha Nagar, Mysore-570011

**.....Respondent**

**APPEARANCE:**

Present for the Appellant: Ms. Suvrata Maheshwari, Advocate

Present for the Respondent: Sh. Neeraj Kumar, Authorized  
Representative

**CORAM:**

**HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)**

**HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER  
(TECHNICAL)**

**FINAL ORDER NO.20632/2023**

DATE OF HEARING: 28.06.2023

DATE OF DECISION: 28.06.2023

**AS PER BENCH**

The learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned A.R. for the Department has

submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

**(D. M. MISRA)**  
**MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)**  
**MEMBER (TECHNICAL)**

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